## GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:2720
ANSWERED ON:17.08.2011
LICENSE REVENUE SHARING FEE
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## Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether many telecom companies including BSNL and MTNL have defaulted in payment of license fee, taxes and revenue sharing as per their agreement;
- (b) if so, the dues outstanding against each of these companies alongwith the total amount paid by them under each of the above heads during the last three years and the current year;
- (c) the action taken by the Government to recover the dues;
- (d) the norms/guidelines which enabled the telecom operators to shift from fixed license fee to revenue sharing model;
- (e) whether the revenue sharing model has caused losses to the Government; and
- (f) if so, the details thereof and the reaction of the Government thereto?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY ( SHRI MILIND DEORA)

- (a) & (b) The details of outstanding License fee and the total amount paid by the Access Services licensees are furnished at Annexure-A.
- (c) Notices of demands and reminders are issued by the Department. Various legal cases are being contested by the Department at different fora. Interest and penalty is imposed and recovered on the unpaid amounts, if any, as per the License Agreement.
- (d) The Migration Package from fixed license fee to revenue share model duly approved by the Cabinet offered to the then existing licensees of Cellular (metros and Telecom Circle) and Basic Telecom Services on 22nd July, 1999 is placed at Annexure-B.
- (e) & (f) The impact on License fee collection due to Migration to revenue share is placed at Annexure-C.